

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 11731 of 2017

(Arising out of VAD-EXCUS-003-APP-71-72-2017-18 dated 02.05.2017 passed by Commissioner of C.Ex and Cus. (Appeals-I))

M/s Jsl Industries Ltd.
Mogar, Anand- Gujarat-388340

.....Appellant

VERSUS

C.C.E. & C.-Anand
Office of the Commissioner, Central Excise,
Customs and Service Tax, Central Excise Build.
Nr. Juna, Dadar, Behind Old Bus Depot Anand
Gujarat-388001

.....Respondent

APPEARANCE

Ms. K. Jain, Advocate appeared for the Appellant
Shri Sanjay Kumar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO. 11428 /2024

DATE OF HEARING: 25.06.2024
DATE OF DECISION: 25.06.2024

RAMESH NAIR

Ms. K. Jain, Learned Counsel appearing for the appellant submits that the case has been settled under "SABKA VISHWAS LEGACY DISPUTE RESOLUTION SCHEME-2019". She also submits SVLDRS-4 certificate. Considering the same, appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Neha